Besides, a drive has been undertaken this year from July, 2012 to December, 2012, to make our judicial system 'five plus' free. Simultaneously, emphasis is being laid on increasing the number of judges in subordinate judiciary by filling the existing vacancies and by creating additional posts so that disposal of cases is expedited.

## Pending cases in Uttar Pradesh

†1633. SHRI NARESH AGRAWAL: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of cases pending in the High Court and district courts in Uttar Pradesh, at present;
- (b) whether Government is formulating any policy for speedy disposal of these cases; and
  - (c) if so, by when and if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) to (c) The data on pendency of cases in High Courts and district and subordinate Courts falling under their jurisdiction is maintained by the High Courts. Based on the information available 10,05,527 cases were pending in Allahabad High Court and 57,98,048 cases were pending in district and subordinate Courts of Uttar Pradesh as on 31,12,2011.

Disposal of pending cases in various courts is within the domain of the judiciary and pendency of cases and their disposal, is reviewed by the respective High Court from time to time. However, with a view to assist judiciary in addressing the problem of pendency of cases, the Government has set up a National Mission for Justice Delivery and Legal Reforms in August 2011. The Mission has twin objectives of increasing access by reducing delays and arrears in the system and enhancing accountability through structural changes and by setting performance standards and capacities. The Mission will pursue a coordinated approach for phased liquidation of arrears and pendency in judicial administration which would, *inter-alia*, involve better infrastructure for courts including computerisation, increase in strength of subordinate judiciary, policy and legislative measures in the areas prone to excessive litigation, re-engineering of court procedure for quick disposal of cases and emphasis on human resource development. The National Mission has a time frame of five years (2011-16) to pursue them.

<sup>†</sup>Original notice of the question was received in Hindi.